

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 154/2009

This, the 28th day of April, 2009.

**Hon'ble Mr. M. Kanthaiah, Member(J)
Hon'ble Dr. A. K. Mishra, Member (A)**

Amitabh Thakur, IPS, aged about 41 years son of Sri Tapeshwar Narayan Thakur, resident of 5/ 426, Viram Khand, Gomti Nagar, Lucknow (Presently posted and working as Superintendent of Police, Intelligence, Faizabad.)

Applicant

By Advocate: IN person

Versus

1. Union of India through the Secretary, Ministry of Home Affairs, Central Secretariat, New Delhi.
2. State of U.P., through the Principal Secretary (Home) Civil Secretariat, Lucknow.
3. Director, General of Police, Uttar Pradesh, DGP Head quarters, Lucknow.

Respondents.

By Advocate : Sri A.K.Chaturvedi

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both sides.

The applicant has filed the Original Application with a prayer to issue direction to the respondents to grant the applicant the desired study leave from 1st June, 2009 as submitted in his letters. It is also the case of the applicant that the same is still pending without any disposal. When the application and other letters are pending for disposal, passing of any order by this Tribunal directing the authorities to grant the applicant the study leave as claimed by him is not at all justified at this stage and as such, we dispose of the O.A. with a direction to the respondent No.2 to consider and decide the pending application and letters of the applicant in respect of his study leave within 2 weeks from the date of supply of copy of this order as per rules.

Mishra 28/04/09
(Dr. A.K. Mishra)
Member (A)

(M. Kanthaiah)
(M. Kanthaiah)
Member (J) 28-04-09